

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.571/06**

**Friday this the 11<sup>th</sup> day of August 2006**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. M.J.Thomas,  
Communication Assistant,  
Central Excise Bhavan,  
Kathrikadavu, Cochin – 17. ....Applicants
2. All India Federation of Customs & Central Excise  
Telecommunication Staff represented by  
the Secretary General, M.J.Thomas,  
Central Excise Bhavan, Kaloor, Cochin – 17. ....Applicants

**(By Advocate Mr.C.S.G.Nair)**

**Versus**

1. Union of India represented by the Secretary,  
Department of Revenue, North Block,  
New Delhi – 110 001. ....Respondents
2. Chairman,  
C.B.E.C.,  
North Block, New Delhi. ....Respondents
3. Chief Commissioner of Central Excise,  
Central Revenue Buildings,  
I.S.Press Road, Cochin – 682 018. ....Respondents
4. Commissioner of Customs (Preventive),  
Central Revenue Buildings,  
I.S.Press Road, Cochin – 682 018. ....Respondents
5. Commissioner of Central Excise,  
Cochin. ....Respondents
6. Commissioner (Logistics),  
Customs & Central Excise,  
7<sup>th</sup> Street, Shopping Centre,  
Shantinikethan, New Delhi. ....Respondents

**(By Advocate Mr.Sunil Jose)**

**This application having been heard on 11<sup>th</sup> August 2006 the Tribunal  
on the same day delivered the following :-**

2.

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

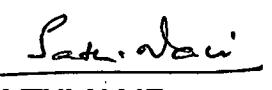
The 1<sup>st</sup> applicant is working as a Communication Assistant and the 2<sup>nd</sup> applicant is the Secretary General of All India Federation of Customs & Central Excise Telecommunication Staff. They are aggrieved by the proposed closure of the telecommunication wing of the Department and the ~~existing~~ uncertainty in their service. They have submitted representation initially on 15.4.2005 (Annexure A-2) and again on 12.1.2006 (Annexure A-3) to the 2<sup>nd</sup> respondent.

2. When the matter came up today, counsel for the applicant submitted that since the representations are still pending, the respondents may be directed to dispose of the representation within a fixed time frame.

3. Accordingly, we direct the 2<sup>nd</sup> respondent to consider and dispose of Annexure A-3 representation of the applicant dated 12.1.2006 and take a decision as expeditiously as possible, in any case, not later than three months from the date of receipt of a copy of this order. The O.A is disposed of at admission stage itself. No order as to costs.

(Dated the 11<sup>th</sup> day of August 2006)

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN

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